

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Service Tax Appeal No. 51529 of 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-634-17-18 dated 31.01.2018 passed by the Commissioner (Appeals), CGST & Central Excise, Bhopal)

M/s The Central Park

....Appellant

(A Unit of Vivasan Hotels (I) Pvt. Ltd.
2-A, City Center, Gwalior)

Versus

**The Commissioner, CGST & Central Excise
Ujjain**

....Respondent

NCRB, Statue Circle, C-Scheme, Jaipur

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50844/2023

Date of Hearing: JULY 04, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**